

12.31 hrs.

**STATEMENT RE. REPORTED DELAY
IN THE EXECUTION OF THE
FARAKKA BARRAGE**

Mr. Speaker: The House will now take up the Calling Attention Notice. Shrimati Renu Chakravarty. Shri Indrajit Gupta. I find that both of them are absent. Normally, in such cases, the statement is laid on Table of the House.

Shri S. M. Banerjee: This relates to a very important matter. I, therefore, request that the statement may be read.

Mr. Speaker: No. Let it be laid on the Table of the House.

The Deputy Minister of Irrigation and Power (Shri Hathi): I beg to lay a copy of the statement on the Table of the House. [See Appendix II, annexure No. 24].

PAPERS LAID ON THE TABLE

TERRITORIAL COUNCILS (CONSULTATION WITH UNION PUBLIC SERVICE COMMISSION) RULES, 1960 NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg:

- (i) to re-lay on the Table a copy of the Territorial Councils Consultation with Union Public Service Commission Rules, 1960 published in Notification No. G.S.R. 1252 dated the 19th October, 1960, under sub-section (3) of section 54 of the Territorial Councils Act, 1956. [Placed in Library, See No. LT-2485/61].

- (ii) to lay on the Table a copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) G.S.R. No. 1066 dated the 2nd September, 1961.

- (b) G.S.R. No. 1091 dated the 9th September, 1961.

- (c) G.S.R. No. 1233 dated the 7th October, 1961. [Placed in Library, See No. LT-3366/61].

- (iii) to lay on the Table a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) G.S.R. No. 1244 dated the 14th October, 1961.

- (b) G.S.R. No. 1246 dated the 14th October, 1961. [Placed in Library, See No. LT-3367/61].

- (iv) to lay on the Table a copy each of the following Rules, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) The All India Services (Travelling Allowances) Amendment Rules, 1961 published in Notification No. G.S.R. 1125 dated the 16th September, 1961. [Placed in Library. See No. LT-3368/61].

- (b) The Indian Civil Service Provident Fund Amendment Rules, 1961 published in Notification No. G.S.R. 1274 dated the 21st October, 1961. [Placed in Library, See No. LT-3369/61].

- (v) to lay on the Table a copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943, under sub-section (2) of section 3 of the All India Services Act, 1951:—